

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

203. C.P. (IB)/109(MB)2024

IN THE MATTER OF

STCI FINANCE LIMITED

VS

Poddar Housing And Development Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 07.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Ms. Ferzana Behramkamdin (PH)
For the Respondent: Mr. Shyam Kapadia (PH)

ORDER

On the request of the Ld. Counsel for the Corporate Debtor. Adjourned to **10.05.2024** to enable him to file an affidavit for proposing the resolution.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)